

HARYANA VIDHAN SABHA

RESUME

OF

BUSINESS TRANSACTED

BY THE

THIRTEENTH HARYANA VIDHAN SABHA

DURING

THE NINTH (MAY) SESSION, 2017

WITH

APPENDIX CONTAINING DAILY BULLETINS



HARYANA VIDHAN SABHA SECRETARIAT

CHANDIGARH

MAY, 2017

PREFACE

The following pages contained Resume of Business transacted by the Thirteenth Vidhan Sabha during its Ninth Session held on 4th May, 2017 together with the Bulletin.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on this day by the Vidhan Sabha.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh

22nd August, 2017

Secretary

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STATEMENT REGARDING COUNCIL OF MINISTERS ETC.**As on 4TH MAY, 2017.**

SPEAKER

Shri Kanwar Pal

DEPUTY SPEAKER

Smt. Santosh Yadav

COUNCIL OF MINISTERS**CHIEF MINISTER**

Shri Manohar Lal

MINISTERS

1. Shri Ram Bilas Sharma, Education Minister
2. Capt. Abhimanyu, Finance Minister
3. Shri Om Prakash Dhankar, Agriculture Minister
4. Shri Anil Vij, Health Minister
5. Shri Narbir Singh, Public Works Minister
6. Smt. Kavita Jain, Urban Local Bodies Minister
7. Shri Krishan Lal Panwar, Transport Minister
8. Shri Vipul Goel, Industries & Commerce Minister

MINISTERS OF STATE

9. Shri Manish Kumar Grover, Minister of State for Cooperation
10. Shri Krishan Kumar Bedi, Minister of State for Social Justice & Empowerment
11. Shri Karan Dev Kamboj, Minister of State for Food & Supply
12. Dr. Banwari Lal, Minister of State for Public Health Engineering
13. Shri Nayab Saini, Minister of State for Labour and Employment

CHIEF PARLIAMENTARY SECRETARIES

14. Shri Shyam Singh
15. Sardar Bakhshish Singh Virk
16. Smt. Seema Trikha
17. Dr. Kamal Gupta

SECRETARY TO LEGISLATURE

Shri R.K. Nandal

STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA**AS ON 4TH MAY, 2017.**

1.	Hon'ble Speaker	01
2.	Bharatiya Janata Party	46
3.	Indian National Lok Dal	19
4.	Indian National Congress	17
5.	Shiromani Akali Dal	01
6.	Bahujan Samaj Party	01
7.	Independent	05

		<hr/>
	Total	90
		<hr/>

**SUMMONING, SITTINGS AND PROROGATION OF THE
HARYANA VIDHAN SABHA.**

The Thirteenth Haryana Vidhan Sabha was summoned to meet for its Ninth Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 4th May, 2017, by an order of the Governor dated the 19th April, 2017, and it was adjourned sine-die on the same day. It was later prorogued by an order of the Governor dated the 4th May, 2017.

During the Session, the Sabha held one sitting, as may be seen from the programme observed.

**PROGRAMME OBSERVED BY THE THIRTEENTH HARYANA VIDHAN SABHA
DURING ITS NINTH SESSION HELD ON 4TH MAY, 2017.**

Dated	Programme
1.	2.

4th May, 2017
(2.00 P.M. to 5.07 P.M.)

1. Obituary References.
(For details see under the heading 'References').
2. Presentation and adoption of the First Report of the Business Advisory Committee.
3. Motion under Rule 15 regarding exemption of the day's proceedings from the provisions of the Rule "Sittings of the Assembly", indefinitely.
(Carried)
3. Motion under Rule 16 regarding adjournment of the Assembly Sine-die.
(Carried)
4. **Presentation of Second Preliminary Report of Committee of Privileges regarding privilege issue and extension of time for presentation of the Final Report.**

**THE CHAIRPERSON
COMMITTEE OF PRIVILEGES:**

to present Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA has misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading the House and maligned the dignity of the House.

ALSO

to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

5. Presentation of First Preliminary Report of Committee of Privileges regarding privilege issue and extension of time for presentation of the Final Report.

**THE CHAIRPERSON
COMMITTEE OF PRIVILEGES:**

to present First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveled allegations against the persons who are doing illegal mining under patronage of State Government. These are Government functionaries. There is not any such area in the Haryana State where the illegal mining is not doing. These people are sitting in the House who are getting done such illegal mining. When he asked to mention the names of those persons then he expressed his inability to declare their names.

ALSO

to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

1. LEGISLATIVE BUSINESS:-

Bills introduced/considered and passed-

- (i) The Haryana Goods and Services Tax Bill, 2017.
- (ii) The Haryana State University of Horticultural Sciences, Karnal (Amendment) Bill, 2017.
- (iii) Chaudhary Ranbir Singh University, Jind(Amendment and Validation) Bill, 2017.
- (iv) Gurugram University Bill, 2017.
- (v) The Indian Stamp (Haryana Amendment) Bill, 2017.
- (vi) The YMCA University of Science and Technology, Faridabad (Amendment) Bill, 2017.
- (vii) The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2017.
- (viii) The Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2017.
- (ix) The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2017.

4. OFFICIAL RESOLUTION

Regarding separate High Court for the State of Haryana at Chandigarh.

(Carried)

(For text of the Resolution/Details see heading 'Resolution').

PANEL OF CHAIRPERSONS

On the 25th April, 2017 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for May Session, 2017 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Zakir Hussain, M.L.A.

COMMITTEES

(i) BUSINESS ADVISORY COMMITTEE

[Nominated on the 25th October, 2016 allowed to continue on 13th February, 2017 under Rule 33 (1) and (3)]

- | | |
|--|------------------------|
| 1. Shri Kanwar Pal, Hon'ble Speaker | Ex-officio Chairperson |
| 2. Shri Manohar Lal, Hon'ble Chief Minister | Member |
| 3. Shri Ram Bilas Sharma, Parliamentary Affairs Minister | Member |
| 4. Capt. Abhimanyu, Finance Minister | Member |
| 5. Shri Abhay Singh Chautala, Leader of Opposition | Member |
| 6. Smt. Kiran Choudhry, M.L.A. | Member |

Special Invitee

Smt. Santosh Yadav, Hon'ble Deputy Speaker

(II) PUBLIC ACCOUNTS COMMITTEE

The Hon'ble Speaker having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 28th February, 2017 to nominate the Members of the Committee on Public Accounts for the year 2017-2018 has nominated the following Chairperson/Members on 25th April, 2017 to serve on the Committee on Public Accounts for the year 2017-2018.

1. Shri Gian Chand Gupta, M.L.A.	Chairperson
2. Shri Ranbir Gangwa, MLA	Member
3. Shri Jai Tirath, M.L.A	Member
4. Prof. Dinesh Kaushik, M.L.A.	Member
5. Smt.Renuka Bishnoi, M.L.A	Member
6. Shri Harvinder Kalyan, M.L.A	Member
7. Dr. Pawan Saini, M.L.A	Member
8. Shri. Randhir Singh Kapriwas, M.L.A	Member
9. Shri Nagender Bhadana, M.L.A	Member

(III) COMMITTEE ON ESTIMATES**Nominated on 25th April, 2017**

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 28th February, 2017 to nominate the Chairperson and Members of the Committee on Estimates for the year 2017-2018 to serve on the Committee on Estimates for the said period. The following Chairperson and Members were serving the Committee on Estimates during the Session of May, 2017 of Haryana Vidhan Sabha:-

- | | | |
|----|-------------------------------------|-------------|
| 1. | Smt. Prem Lata, MLA | Chairperson |
| 2. | Shri Jai Parkash, MLA | Member |
| 3. | Sardar Jaswinder Singh Sandhu, MLA | Member |
| 4. | Shri Udai Bhan, MLA | Member |
| 5. | Shri Hari Chand Midha, MLA | Member |
| 6. | Dr. Abhe Singh Yadav, MLA | Member |
| 7. | Shri Bhagwan Dass Kabir Panthi, MLA | Member |
| 8. | Shri Naresh Kaushik, MLA | Member |
| 9. | Shri Lalit Nagar, MLA | Member |

(IV) Committee on Public Undertakings

The Hon'ble Speaker, having been authorized by motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 28th February, 2017 to nominate the Members of the Committee on Public Undertakings for the year 2017-18 has nominated the following Chairperson and Members on 25th April, 2017 to serve the Committee on Public Undertakings for the year 2017-18:-

1. Shri Mool Chand Sharma, M.L.A.	Chairperson
2. Dr. Raghubir Singh Kadian, M.L.A.	Member
3. Shri Abhay Singh Chautala, M.L.A.	Member
4. Shri Kuldeep Bishnoi, M.L.A.	Member
5. Shri Bikram Singh Yadav, M.L.A.	Member
6. Shri Om Parkash Yadav, M.L.A.	Member
7. Shri Ram Chand Kamboj, M.L.A.	Member
8. Shri Rajdeep Singh Phogat, M.L.A.	Member
9. Shri Balkaur Singh Kalanwali, M.L.A.	Member
10. Shri Tek Chand Sharma, M.L.A.	Member

(V) RULES COMMITTEE**(Nominated on the 28th April, 2015)**

- | | | |
|----|-----------------------------------|------------------------|
| 1. | Shri Kanwar Pal, Hon'ble Speaker | Ex-Officio Chairperson |
| 2. | Shri Bhupinder Singh Hooda, MLA | Member |
| 3. | Shri Randeep Singh Surjewala, MLA | Member |
| 4. | Shri Abhay Singh Chautala, MLA | Member |
| 5. | Shri Parminder Singh Dhull, MLA | Member |
| 6. | Dr. Abhe Singh Yadav, MLA | Member |
| 7. | Shri Ghan Shyam Dass, MLA | Member |
| 8. | Shri Gian Chand Gupta, MLA | Member |

(VI) COMMITTEE ON GOVERNMENT ASSURANCES

Nominated by the Hon'ble Speaker on 25th April, 2017 under Rule 244 (1) for the year 2017-2018.

1. Shri Parminder Singh Dhull, M.L.A.	Chairperson
2. Shri Kuldip Sharma, M.L.A.	Member
3. Shri Karan Singh Dalal, M.L.A.	Member
4. Shri Bishamber Singh Balmiki, M.L.A.	Member
5. Shri Sukhvinder, M.L.A.	Member
6. Shri Tejpal Tanwar, M.L.A.	Member
7. Shri Makhan Lal Singla, M.L.A.	Member
8. Shri Ved Narang, M.L.A.	Member
9. Shri Tek Chand Sharma, M.L.A.	Member

(VII) COMMITTEE ON SUBORDINATE LEGISLATION

[Nominated on the 25th April, 2017 for the year 2017-18 under Rule 249 (1)]

- | | |
|--|-------------|
| 1. Smt. Santosh Chauhan Sarwan, M.L.A. | Chairperson |
| 2. Shri Anand Singh Dangi, M.L.A. | Member |
| 3. Shri Ghanshyam Saraf, M.L.A. | Member |
| 4. Shri Naseem Ahmed, M.L.A. | Member |
| 5. Shri Jaiveer Singh, M.L.A. | Member |
| 6. Shri Subhash Sudha, M.L.A. | Member |
| 7. Shri Kehar Singh, M.L.A. | Member |
| 8. Advocate General, Haryana. | Member |

(VIII) HOUSE COMMITTEE

(Nominated on 25th April for the year 2017-2018 under Rule 265)

1. Smt. Santosh Yadav, Deputy Speaker	Ex-Officio Chairperson
2. Shri Kuldeep Sharma, MLA	Member
3. Shri Naseem Ahmed, MLA	Member
4. Smt. Bimla Chaudhary, MLA	Member
5. Shri Ravinder Kumar, MLA	Member

**(IX) COMMITTEE ON THE WELFARE OF SCHEDULED CASTES,
SCHEDULED TRIBES AND BACKWARD CLASSES**

(Nominated on 25th April, 2017 under Rule 266)

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 10th March, 2017 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2017-2018, has nominated the following Chairperson and Members on 25th April, 2017 to serve on the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2017-2018.

1. Shri Balwant Singh, M.L.A.	Chairperson
2. Smt. Kiran Choudhry, M.L.A.	Member
3. Shri Pirthi Singh, M.L.A.	Member
4. Smt. Laltika Sharma, M.L.A.	Member
5. Smt. Bimla Chaudhary,, M.L.A.	Member
6. Shri Kulwant Ram Bazigar, M.L.A.	Member
7. Shri Anoop Dhanak, M.L.A.	Member
8. Shri Rajdeep Singh Phogat, M.L.A.	Member
9. Shri Rahish Khan, M.L.A.	Member

(X) PRIVILEGES COMMITTEE

NOMINATED WITH EFFECT FROM 30TH AUGUST, 2016 UNDER RULE
286(1)

1.	Shri Ghanshyam Dass, M.L.A.	Chairperson
2.	Shri Sri Krishan Hooda, M.L.A.	Member
3.	Shri Parminder Singh Dhull, M.L.A.	Member
4.	Prof. Dinesh Kaushik, M.L.A.	Member
5.	Shri Jaiveer Singh, M.L.A.	Member
6.	Shri Umesh Aggarwal, M.L.A.	Member
7.	Shri Mool Chand Sharma, M.L.A.	Member
8.	Dr. Pawan Saini, M.L.A.	Member
9.	Prof. Ravinder Baliala, M.L.A.	Member
10.	Shri Tek Chand Sharma, M.L.A.	Member

(REPORT PRESENTED/LAID)

Sr. No.	By whom Presented	Date on which Presented/laid	Report
1.	Sh. Ghanshyam Dass, Chairperson of Committee of Privileges.	04.05.2017.	Second/First Preliminary the Report of the Committee of Privileges.

(1) Second Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privileges given notice of by Sh. Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(2) First Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notice of by Sh. Gian Chand Gupta, MLA against Shri Kuldeep Sharma, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(XI) COMMITTEE ON PETITIONS

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve the Committee on Petitions for the year 2017-2018 under rule 268 of the amended Rules of Procedure and Conduct of Business in Haryana Legislative Assembly vide his orders dated 25th April, 2017.

1. Shri Ghanshyam Dass, MLA	Chairperson
2. Smt. Geeta Bhukkal, MLA	Member
3. Shri Zakir Hussain, MLA	Member
4. Smt. Shakuntla Khatak, MLA	Member
5. Shri Umesh Aggarwal, MLA	Member
6. Shri Anoop Dhanak, MLA	Member
7. Shri Jasbir Deswal, MLA	Member

**(XII) COMMITTEE ON LOCAL BODIES & PANCHAYATI RAJ
INSTITUTIONS**

(Nominated on 25th April, 2017)

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 25th April, 2017 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the year 2017-2018 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Aseem Goel, M.L.A.	Chairperson
2.	Shri Sri Krishan, M.L.A.	Member
3.	Shri Jagbir Singh Malik, M.L.A.	Member
4.	Shri Naresh Kaushik, M.L.A.	Member
5.	Shri Mahipal Dhanda, M.L.A.	Member
6.	Smt. Rohita Rewri, M.L.A.	Member
7.	Prof. Ravinder Baliara, M.L.A.	Member
8.	Shri Om Parkash Barwa, M.L.A.	Member
9.	Shri Ved Narang, M.L.A.	Member

**(XIII) Subject Committee on Public Health, Irrigation, Power and
Public Works (B&R)**

(Nominated on 25th April, 2017)

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 25th April, 2017 to serve on the Committee on Public Health, Irrigation, Power and Public Works (B&R) for the year 2017-2018 under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Subhash Barala, M.L.A.	Chairperson
2.	Shri Udai Bhan M.L.A.	Member
3.	Smt. Santosh Chauhan Sarwan, M.L.A.	Member
4.	Shri Kulwant Ram Bazigar, M.L.A.	Member
5.	Smt. Naina Singh Chautala, M.L.A.	Member
6.	Shri Balwan Singh Daulatpuria, M.L.A.	Member
7.	Shri Lalit Nagar, M.L.A.	Member
8.	Shri Ravinder Kumar, M.L.A.	Member
9.	Shri Rahish Khan, M.L.A.	Member

REFERENCES

References to the deaths of late:-

1. Shri Vinod Khanna, noted Actor and former Union Minister of State.
2. Freedom Fighters of Haryana.
3. Martyrs of Haryana.
4. Nexal Attack in Chhattisgarh.
5. Terrorist Attack in Jammu & Kashmir.
6. Others.

were made on the 4th May, 2017, by the Parliamentary Affairs Minister.

The Parliamentary Affairs Minister also added the name of Shri Om Puri, famous Actor in the above-said list and spoke.

Shri Zakir Hussain, a member from Indian National Lok Dal spoke.

Shri Kuldip Sharma, member from the Indian National Congress Party spoke.

The Speaker also associated himself with the sentiments expressed in the House and spoke.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Sh. Vinod Khanna, noted Actor and former Union Minister of State	Sh. Akshay Khanna S/o Late Sh. Vinod Khanna, noted Actor and former Union Minister of State, 13/CI.L Palazzo, Little Gibbs Road, Malabar Hills, Mumbai-400006, Maharashtra.
2.	Sh. Om Puri, a noted actor	Shri Ishaan Puri S/o Late Sh. Om Puri, a noted Actor, 703/Trishul Building II, Seven Bungalows, Versova, Andheri (West), Mumbai-400061, Maharashtra.
2.	Freedom Fighters of Haryana	
	Sh. Chander Bhan, Village Jeetpura, District Rewari	Shri Bhagwan Singh S/o Late Sh. Chander Bhan, Village Jeetpura, District Rewari.
3.	Martyrs of Haryana	
(i)	Sub Inspector Balwan Singh, Village Bisahan, District Jhajjar	Smt. Nirmla Devi W/o Late Sub Inspector Balwan Singh, Village Bisahan, District Jhajjar.
(ii)	A.S.I Ram Niwas Sharma, Village Nangal Mala, District Mahendragarh	Smt. Umesh Devi W/o Late A.S.I. Ram Niwas Sharma, Village Nangal Mala, District Mahendragarh.
(iii)	A.S.I Naresh Kumar, Village Jainpur Tikola, District Sonipat	Smt. Rajbala W/o Late A.S.I. Naresh Kumar, Village Jainpur Tikola, District Sonipat.
(iv)	Havildar Ved Pal, Village Budha Khera, District Jind	Smt. Kamlesh Kumari W/o Late Havildar Ved Pal, Village Budha Khera, District Jind.

(v)	Havildar Mahender Singh, Village Faizabad, District Mahendragarh	Smt. Annu Devi W/o Late Havildar Mahender Singh, Village Faizabad, District Mahendragarh.
(vi)	Havildar Ram Mehar Singh, Village Kheri Man Singh, District Karnal	Smt. Poonam Devi W/o Late Havildar Ram Mehar Singh, Village Kheri Man Singh, District Karnal.
(vii)	Havildar Ombir Singh, Village Manheru, District Bhiwani	Smt. Poonam W/o Late Havildar Ombir Singh, Near Petrol Pump, New Bus Stand, Bank Colony, Bhiwani.
(viii)	Sepoy Ankit, Village Seehma, District Mahendragarh	Sh. Kartar Singh F/o Late Sepoy Ankit, Village Seehma, District Mahendragarh.
(ix)	Sepoy Sombir Singh, Village Todi, District Charkhi Dadri	Smt. Sushila Devi W/o Late Sepoy Sombir Singh, Village Todi, District Charkhi Dadri.
(x)	Rifleman Manjit Singh, Village Bassai, District Mahendragarh	Smt. Priyanka Devi W/o Late Rifleman Manjit Singh, Village Bassai, District Mahendragarh.
(xi)	Naib Subedar Paramjit Singh	Shri Karan Avtar Singh, IAS, Chief Secretary to Government, Punjab, Chandigarh.
(xii)	Havildar Prem Sagar	The Chief Secretary to Government, Uttar Pradesh, Lucknow.
(xiii)	Lance Naik Satender Singh Chauhan, Village Ratanthal, District Rewari	Shri Vivek Kumar Dhand, IAS, Chief Secretary to Government, Chhattisgarh, Raipur.
(xiv)	Victims of February, 2016 Agitation	The Chief Secretary to Government, Jammu & Kashmir, Srinagar.
4.	Common	
(i)	Sh. Sunil Kumar	Sh. Krishan Lal Panwar, Transport Minister, Haryana, Housing Board Colony, Madlauda, District Panipat.
(ii)	Sh. Balbir Singh	Sh. Jaiveer Singh, MLA, H.No. 35, Ward No. 9, Partap Colony, Kharkhauda, District Sonipat.
(iii)	Sh. Moti Ram Aggarwal	Sh. Umesh Aggarwal, MLA, H. No. 576, Sector- 5, Gurugram.
(iv)	Sh. Chander Bhan Kaushik	Sh. Naresh Kaushik, MLA, Adarsh Nagar, Gali No. 5, Opp. ITI, Jhajjar Road, Bahadurgarh, District Jhajjar.
(v)	Sh. Vijay Malik	Sh. Ved Singh Malik, Ex-Minister, Kothi No 18, Sector- 15, Sonipat.
(vi)	Sh. Surender Kumar	Smt. Ritu W/o Late Sh. Surender Kumar, Village Balana, District Panipat.
(vii)	Sh. Udayveer Samodiya	Smt. Urmil Dhatervwal, Daughter- in-law of Late Sh. Udayveer Samodiya, Dhatervwal Hospital, G.T. Road, Hansi, District Hisar.
(viii)	Sh. Ram Singh	Sh. Jitender Kumar S/o Late Sh. Ram Singh, Village Prabhu Wala, District Hisar.

LEGISLATION

The Sabha considered the Legislative Business on the 4th May, 2017. The Sabha passed Nine Bills for the year 2017(See Table).

TABLE

Sr. No.	Title of the Bill	Minister Introducing	Date of Introducing	Date of Consideration	Number of Speeches	Time taken in minutes	Amendment Proposed	Amendment Carried	Amendment Lost	Total time taken for disposal in minutes (includes the time taken for stating the motion)	Date of passing
					T- O- I	T- O- I	T- O- I	T- O- I	T- O- I		
1.	2	3	4	5	6	7	8	9	10	11	12
1.	The Haryana State University of Horticultural Sciences, Karnal (Amendment) Bill, 2017.	Agriculture Minister	4-5-2017	4-5-2017	- - -	- - -	- - -	- - -	- - -	3	4-5-2017
2.	Chaudhary Ranbir Singh University, Jind (Amendment and Validation) Bill, 2017.	Education Minister	4-5-2017	4-5-2017	1 3 -	3 - -	- - -	- - -	- - -	6	4-5-2017
3.	Gurugram University Bill, 2017.	Education Minister	4-5-2017	4-5-2017	2 3 -	3 10 -	- - -	- - -	- - -	22	4-5-2017
4.	The Haryana Goods and Services Tax Bill, 2017.	Finance Minister	4-5-2017	4-5-2017	2 3 -	28 26 -	- - -	- - -	- - -	67	4-5-2017

5.	The Indian Stamp (Haryana Amendment) Bill, 2017.	Finance Minister	4-5-2017	4-5-2017	- - -	- - -	- - -	- - -	- - -	2	4-5-2017
6.	YMCA University of Science and Technology, Faridabad (Amendment) Bill, 2017.	Education Minister	4-5-2017	4-5-2017	1 - -	1 - -	- - -	- - -	- - -	3	4-5-2017
7.	The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2017.	Parliamentary Affairs Minister	4-5-2017	4-5-2017	1 1 1	2 - 3	- - -	- - -	- - -	10	4-5-2017
8.	The Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2017.	Parliamentary Affairs Minister	4-5-2017	4-5-2017	- - -	- - -	- - -	- - -	- - -	3	4-5-2017
9.	The Haryana Legislative Assembly (Salary, Allowances and Pension of Member's) Amendment Bill, 2017.	Parliamentary Affairs Minister	4-5-2017	4-5-2017	1 1 -	- 2 -	- - -	- - -	- - -	3	4-5-2017

T – Treasury

O- Opposition

I- Independent

SYNOPSIS OF BILLS PASSED BY THE HARYANA VIDHAN SABHA DURING MAY SESSION, 2017.

1. The Haryana State University of Horticultural Sciences, Karnal (Amendment) Bill, 2017. (Introduced and passed on 4th May, 2017).

This Bill seeks to amend the principal Act change the name of the University from “Haryana State University of Horticultural Sciences, Karnal” to “**Maharana Partap Horticultural University, Karnal**”.

2. Chaudhary Ranbir Singh University, Jind (Amendment and Validation) Bill, 2017.(Introduced and passed on 4th May, 2017).

This Bill seeks to amend the principal Act that affiliation of colleges with the State Universities will be reviewed by the Government. The State Government has established many State Universities in recent past for imparting higher education so as to enhance the gross enrolment ratio and to improve quality standards in higher education. To regulate proliferation of institution of higher education, territorial jurisdiction for all State Universities has been re-considered. In this era of ICT and e-learning, need to formulate quality benchmarks for universities to allow them to conduct courses without compromising the quality. The re-distribution of the colleges as per the territorial jurisdiction of the State University will ensure quality education for all sections of society within their reach. It is also felt that to affiliate all the Colleges of Education with a single State University is not administratively convenient and logistically desirable.

3. Gurugram University Bill, 2017. (Introduced and passed on 4th May, 2017).

This Bill seeks to establish and incorporate a teaching-cum-affiliating University at Gurugram to facilitate and promote higher education with special emphasis in emerging areas of information technology and computer education, commerce, humanities, management studies and also to achieve excellence in these and connected fields. There is a great need for the creation and development of educational facilities for providing enhanced educational opportunities to the people of this area for which creation of a university at Gurugram is absolutely necessary.

The establishment of this university would provide impetus for higher education in the State. It would make higher education relevant to the demands of changing industrial, professional and vocational scenario. Therefore, it has been considered necessary to make suitable enactment by the legislature of the State of Haryana for establishment of a State University at Gurugram.

4. The Haryana Goods and Services Tax Bill, 2017. (Introduced and passed on 4th May, 2017).

This Bill seeks to make a provision for levy and collection of tax on intra-State supply of goods or services or both by the State of Haryana and for matters connected therewith or incidental thereto. In this regard 101st Constitution Amendment Act, 2016 has been enacted which facilitates the introduction of Goods and Services Tax (GST) in the country. The amended provisions of the Constitution empower both the Parliament and the State legislatures simultaneously to make laws for levying GST on the intra-state supply of goods and services on the same transaction.

Accordingly the parliament passed the Central GST Act (CGST) for levying tax on intra-state supply of Goods and Services and Integrated GST (IGST) Act for levying tax on inter-state supply of Goods and Services, Union Territory GST (UTGST) Act and the Compensation Act for giving compensation to the states. The GST Council has approved the

model draft State GST (SGST) bill on 31-3-17 and communicated to all the States with a request to pass the SGST Bill in the State Legislature. In view of the above, it has become necessary to have a State Legislation, namely, the Haryana State Goods and Services Tax Bill, 2017.

5. The Indian Stamp (Haryana Amendment) Bill, 2017. (Introduced and passed on 4th May, 2017).

This Bill seeks to amend the Principal Act that the rate of stamp duty on transaction of instruments of Security & Commodity the State Government of Haryana intends to amend the provisions under Article No. 5, 28, 36 and 43 of Schedule 1-A of the Indian Stamp Act, 1899.

6. YMCA University of Science and Technology, Faridabad (Amendment) Bill, 2017. (Introduced and passed on 4th May, 2017).

This Bill seeks to amend the Principal Act that the YMCA University of Science and Technology Faridabad Act, 2009 to provide for provisions related to territorial limits of the University with respect to affiliation of various Institutions/Colleges.

7. The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2017. (Introduced and passed on 4th May, 2017).

This Bill seeks to amend the principal Act to increase the salary of Hon'ble Speaker and Deputy Speaker of Haryana Vidhan Sabha from ₹ 50,000/- per month to ₹ 60,000/- per month and the Office Allowance from ₹ 2,000/- per month to ₹ 20,000/- per month.

8. The Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2017. (Introduced and passed on 4th May, 2017).

This Bill seeks to amend the principal Act to increase the salary of Ministers and Ministers of State from ₹ 50,000/- per month to ₹ 60,000/- per month and the Office Allowance from ₹ 2,000/- per month to ₹ 20,000/- per month.

9. The Haryana Legislative Assembly (Salary, Allowances and Pension of Member's) Amendment Bill, 2017. (Introduced and passed on 4th May, 2017).

This Bill seeks to amend the principal Act to increase the salary of Leader of the Opposition from ₹ 50,000/- per month to ₹ 60,000/- per month.

PAPERS PRESENTED/LAID/RE-LAID

Sr.No.	By whom presented/ laid/relaid	Date on which presented/ laid/ relaid	Subject
1	2	3	4
1.	Secretary	4 th May, 2017	Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Sessions held in November, 2015 and February – March, 2017 and have since been assented to by the President/Governor.
2.	THE PARLIAMENTARY AFFAIRS MINISTER	-Ditto-	The Personnel Department Notification No. G.S.R.23/Const./Art.320/2016, dated the 2 nd August, 2016 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
3.	-Ditto-	-Ditto-	The Personnel Department Notification No.G.S.R.29/Const./Art.320/2016, dated the 15 th December, 2016 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
4.	-Ditto-	-Ditto-	The Annual Report of Haryana Police Housing Corporation Ltd. for the year 2012-13, as required under Section 619-A (3) (b) of the Companies Act, 1956.
5.	-Ditto-	-Ditto-	The Annual Report of Haryana Police Housing Corporation Ltd. for the year 2013-14, as required under Section 619-A (3) (b) of the Companies Act, 1956.
6.	-Ditto-	-Ditto-	The 47 th Annual Report and Accounts of Haryana State Warehousing Corporation, Panchkula for the year 2013-14, as required under Section 31 (11) of the Warehousing Corporation Act, 1962.
7.	-Ditto-	-Ditto-	The 48 th Annual Report and Accounts of Haryana State Warehousing Corporation, Panchkula for the year 2014-15, as required under Section 31(11) of the Warehousing Corporation Act, 1962.

RESOLUTION

Official

Regarding creation of separate High Court for the State of Haryana at Chandigarh.

The Parliamentary Affairs Minister moved the following Resolution on the 4th May, 2017.

“That whereas Article 214 of the Constitution of India provides that there shall be a separate High Court for each State and whereas except for Haryana a separate High Court has invariably been provided for newly created States like in the case of Jharkhand, Chhatisgarh and Uttarakhand.

And Whereas the State of Haryana came into existence with effect from 1st November, 1966 by its inclusion in the First Schedule of the Constitution of India through section 3 of the Punjab Reorganization Act, 1966 (Central Act 31 of 1966).

And whereas, Parliament, in its wisdom through section 29 of the Punjab Reorganization Act, 1966 established a common High Court for the States of Punjab and Haryana and for the Union Territory of Chandigarh and through section 41 of the Punjab Reorganization Act, 1966 provided as under:

“41. Savings.- Nothing in the Part shall affect the application to the Common High Court of any provisions of the Constitution, and this Part shall have effect subject to any provision that may be made on or after the appointed day with respect to that High Court by any Legislature or other authority having power to make such provisions”.

And whereas, the Haryana Vidhan Sabha adopted resolutions recommending the bifurcation of Punjab and Haryana High Court and setting up of a separate High Court for the State of Haryana on 14.03.2002 and 15.12.2005.

And whereas Haryana has completed fifty years of its existence as a separate State but a separate High Court has still not been provided for Haryana.

And whereas during this period, people of Haryana have suffered in manifold ways including through delays in the disposal of their cases due to heavy workload in the Common High Court. Presently, there are only 18 Judges from Haryana against a total sectioned strength of 85. There are 13 Judges from Haryana under direct quota drawn from Advocates of the High Court against a sanctioned strength of 23 leading to under presentation of the Advocates from Haryana.

And whereas, Chief Minister, Haryana on 22nd April, 2017 has requested the Prime Minister to accord top priority setting up of a separate High Court for Haryana during the ongoing Swaran Jayanti year of the State.

And whereas, in pursuance of its authorization dated 18.04.2017, the Council of Ministers has approved that a resolution be moved in the Haryana Vidhan Sabha during the present Session **“to request the Parliament to effect an appropriate amendment in the Legislation to provide for the creation of separate High Court for the State of Haryana within the capital city of Chandigarh”**.

Now, therefore, in pursuance of the provisions contained in Section 41 of the Punjab Reorganization Act, 1966 and Article 214 of the Constitution of India, the Haryana Legislative Assembly hereby resolves that the Parliament may be requested to initiate necessary Legislation to carry out an appropriate amendment in the Punjab Reorganization Act, 1966 for the creation and setting up of a separate High Court for the State of Haryana to be located within Chandigarh, being the capital of the State of Haryana.

Shri Karan Singh Dalal, Shri Bhupinder Singh Hooda and Smt. Geeta Bhukkal, members from the Indian National Congress Party spoke respectively.

The Education Minister also spoke.

The Chief Minister, by way of reply, spoke.

The motion was put and carried unanimously.

REPORT PRESENTED/LAID

Sr. No.	By whom presented	Date on which Presented	Subject
1.	Speaker	4.5.2017	First Report of the Business Advisory Committee.

ADJOURNMENT MOTION UNDER RULE- 66

Sr. No.	Date on which received	Name of Member(s)	Subject Matter	Remarks
1.	01.05.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री जसविन्द्र संघु, विधायक 4. श्री परमिन्दर दुल, विधायक 5. श्री रविन्द्र बलियाला, विधायक	हरियाणा स्कूल एजुकेशन रूल्स 2003 के रूल-134ए के अंतर्गत गरीब छात्रों, विशेषकर छात्राओं को प्राईवेट स्कूलों में दाखिलों में आ रही समस्या के समाधान के बारे में ।	Hon'ble Speaker converted Adjournment Motion No.1 into Calling Attention Notice No. 7 and the same was disallowed as Hon'ble Speaker desired that matter may be filed as no business other than GST/Legislative Business shall be taken up.
2.	04.05.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री पिरथी सिंह, विधायक 3. श्री मक्खन लाल सिंगला, विधायक 4. श्रीमती नैना सिंह चौटाला, विधायक 5. श्री जसविन्द्र सिंह संघु, विधायक 6. श्री हरीचन्द्र मिद्दा, विधायक 7. श्री राम चन्द कम्बोज, विधायक	विशेषकर खनन विभाग बारे ।	Ruled out by the Hon'ble Speaker on the ground that the mover of a motion must be ready with all the facts before he makes the motion. Where the information is within the personal knowledge of a member, it may be presumed as having factual basis if confirmed by him on the floor of the House. There is no objection per se to the notice of an adjournment motion being given simply because it happens to be based on a newspaper report, but the Speaker before accepting the motion must be in possession of further facts. Press reports unless admitted by Government cannot be accepted as authoritative for the purpose of an adjournment motion.

SHORT DURATION DISCUSSION NOTICE UNDER RULE 73-A

Sr. No.	Date on which received	Name of Member(s)	Subject Matter	Remarks
1.	01.05.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री नसीम अहमद, विधायक 4. श्री परमिन्दर दुल, विधायक 5. श्री ओमप्रकाश, विधायक	हरियाणा प्रदेश में पीने के पानी की आपूर्ति न होने के कारण प्रदेश की जनता में त्राही-त्राही मची हुई है।	माननीय अध्यक्ष महोदय, द्वारा अल्प अवधि चर्चा संख्या 1 को निम्नलिखित तथ्यों पर अस्वीकार कर दिया है कि :- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
2.	02.05.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री नसीम अहमद, विधायक 4. श्री परमिन्दर दुल, विधायक	हरियाणा प्रदेश में बिजली की कमी की वजह से प्रदेश की जनता भारी संकट से जूझ रही है।	माननीय अध्यक्ष महोदय, द्वारा अल्प अवधि चर्चा संख्या 2 को निम्नलिखित तथ्यों पर अस्वीकार कर दिया है कि :- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
3.	03.05.2017	1 ^प श्री अभय सिंह चौटाला, विधायक 2. श्री अनूप कुमार, विधायक 3. श्री बलवान सिंह, विधायक	प्रदेश के किसानों की दयनीय आर्थिक स्थिति के बारे में।	माननीय अध्यक्ष महोदय, द्वारा अल्प अवधि चर्चा संख्या 3 को हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन सम्बन्धी नियमों के नियम 74 व 73क का अवलोकन करने के पश्चात इस तथ्य पर अस्वीकार कर दिया है कि अल्प अवधि चर्चा संख्या 3 हरियाणा विधान सभा सचिवालय में 3:45 बजे अपराह्न पर प्राप्त हुआ था जो प्रदेश के किसानों की दयनीय आर्थिक स्थिति के बारे में था।

Calling Attention Notices under rule 73

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1.	24.04.2017	श्रीमती रेणुका बिश्नोई	निरन्तर बढ़ रहे आवारा पशुओं के कारण आये दिन हो रही दुर्घटनाओं, गौमाता की दुर्दशा तथा हांसी शहर में जर्जर सीवरेज व पेयजल लाइनों से आम जनमानस को हो रही परेशानी बारे।	माननीय अध्यक्ष महोदय, द्वारा ध्यानाकर्षण सूचना संख्या 1 को निम्नलिखित तथ्यों पर अस्वीकार कर दिया है कि :- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
2.	01.05.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री जसविन्दर सिंह संधू, विधायक 4. श्री परमिन्दर दुल, विधायक 5. श्री बलवान सिंह, विधायक 6. श्री रणबीर सिंह गंगवा, विधायक	हरियाणा प्रदेश में बिजली की सप्लाई में निरन्तर कटौती बारे।	माननीय अध्यक्ष महोदय, द्वारा ध्यानाकर्षण सूचना संख्या 2 को निम्नलिखित तथ्यों पर अस्वीकार कर दिया है कि :- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
3.	01.05.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री राजदीप फोगाट, विधायक 4. श्री परमिन्दर दुल, विधायक 5. श्री जसविन्दर सिंह संधू, विधायक 6. श्री ओमप्रकाश, विधायक	हरियाणा प्रदेश की गलत नीतियों व पीने के पानी की आपूर्ति न होने बारे।	माननीय अध्यक्ष महोदय, द्वारा ध्यानाकर्षण सूचना संख्या 3 को निम्नलिखित तथ्यों पर अस्वीकार कर दिया है कि :- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।

4.	01.05.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री परमिन्दर दुल, विधायक 4. श्री जसविन्दर सिंह संधु, विधायक 5. श्री केहर सिंह, विधायक	हरियाणा प्रदेश में निरन्तर बिगड़ती कानून व्यवस्था के कारण लोगों में असुरक्षा एवं भय के बारे।	माननीय अध्यक्ष महोदय, द्वारा ध्यानाकर्षण सूचना संख्या 4 को निम्नलिखित तथ्यों पर अस्वीकार कर दिया है कि :- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
5.	01.05.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री परमिन्दर दुल, विधायक 4. श्री जसविन्दर सिंह संधु, विधायक 5. श्री ओमप्रकाश, विधायक 6. श्री राजदीप सिंह फोगाट, विधायक	हरियाणा प्रदेश में सरसों की फसल का न्यूनतम समर्थन मूल्य न मिलने बारे।	माननीय अध्यक्ष महोदय, द्वारा ध्यानाकर्षण सूचना संख्या 5 को निम्नलिखित तथ्यों पर अस्वीकार कर दिया है कि :- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
6.	01.05.2017	1. श्री रविन्द्र सिंह बलियाला, विधायक 2. श्री बलवान सिंह, विधायक	हल्के फतेहाबाद व रतिया के गांवों में किसानों की गेहू की तैयार फसल में आग लगने से मुआवजा बारे।	माननीय अध्यक्ष महोदय, द्वारा ध्यानाकर्षण सूचना संख्या 6 को निम्नलिखित तथ्यों पर अस्वीकार कर दिया है कि :- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
7.	01.05.2017	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री नसीम अहमद, विधायक 4. श्री परमिन्दर दुल, विधायक 5. श्री ओमप्रकाश, विधायक	हरियाणा स्कूल एजुकेशन रूल्स, 2003 के रूल-134ए के अंतर्गत गरीब छात्रों, विशेषकर छात्राओं को प्रदेश के प्राइवेट स्कूलों में दाखिलों में आ रही समस्या के समाधान बारे।	माननीय अध्यक्ष महोदय, द्वारा स्थगन प्रस्ताव संख्या 1 के विषय की महत्ता को देखते हुए इसे ध्यानाकर्षण सूचना संख्या 7 में परिवर्तित कर अस्वीकृत कर दिया क्योंकि दिनांक 04.05.2017 को वस्तु एवं सेवा कर हरियाणा, 2017 के अलावा अन्य कोई कार्य सदन में नहीं हो सकता।
8.	04.05.2017	Shri Karan Singh Dalal, MLA	Regarding the acute shortage of Power in the whole districts of Palwal.	Ruled out by the Hon'ble Speaker on the following grounds:- 1. That the matter lacks urgency. 2. That the subject matter is not of recent occurrence

9.	04.05.2017	Shri Karan Singh Dalal, MLA	Regarding the Petrol pumps owners in Haryana are selling sub-standard oil to the customers.	Ruled out by the Hon'ble Speaker on the following grounds:- <ol style="list-style-type: none">1. That the matter lacks urgency.2. That the subject matter is not of recent occurrence
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COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON

Number of speeches made by Ministers/Members							Time taken in minute by Ministers/Members						
Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition				Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition			
			B.S.P.	I.N.C.	Shiromani Akali Dal	I.N.L.D				B.S.P.	I.N.C.	Shiromani Akali Dal	I.N.L.D
1	2	3	4	5	6	7	8	9	10	11	12	13	14
-	5	1	-	4	-	3	-	46	3	-	41	-	12
	38.47%	7.69%		30.76%		23.08		45.09%	2.95%		40.19%		11.77%

Notes:-

- i) Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.
- ii) Questions Hour has been excluded from the statement.
- iii) Time taken on calling attention motions, personal explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.

WALK OUT

Sr. No.	Date	Member(s) walking out	Reason
1.	04.05.2017	All the members of the Indian National Congress Party present in the House.	As a protest against the Chief Minister as he did not tell the house about the assurance given by the Prime Minister about the S.Y.L. Canal issue.

APPENDIX**BULLETIN**

(Containing brief record of the sitting of the Thirteenth Vidhan Sabha held during the 9th (May) Session, 2017)

BULLETIN

Thursday, the 4th May, 2017

(From 2.00 P.M. to 5.07 P.M.)

I. RAISING THE MATTER OF TEMPERING WITH THE PETROL PUMPS METERS BY THE PETROL PUMP OWNERS IN HARYANA

As soon as the House assembled, Shri Karan Singh Dalal, a Member from the Indian National Congress Party raised the matter of tempering with the petrol pumps meters by the petrol pumps owners in Haryana and demanded the action against them as per the pattern of U.P. Government.

He also raised the issues of acute shortage of Electricity as well as water in Districts Palwal and Faridabad and demanded that government should pay the attention on these issues as these are the public related issues.

The Parliamentary Affairs Minister requested the Member that he can raise these issues after the Obituary References.

II. OBITUARY REFERENCES

The Parliamentary Affairs Minister made references to the deaths of the late:-

1. Shri Vinod Khanna, noted Actor and former Union Minister of State.
2. Freedom Fighter of Haryana.
3. Martyrs of Haryana
4. Nexal Attack in Chhattisgarh
5. Terrorist Attack in Jammu & Kashmir.
6. Others.

He also added the name of Shri Om Puri, famous Actor in the above-said list.

and spoke for 5 minutes.

Shri Zakir Hussain, a Member from the Indian National Lok Dal, Spoke for 4 minutes.

Shri Kuldip Sharma, a Member from the Indian National Congress Party, spoke for 5 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 2 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

III. WELCOME TO THE PRESIDENT OF INDO AMERICAN SOCIETY.

During the Obituary References, the Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Virender Singh Jaidar, President of Indo-American Society and a resident of Los Angeles (U.S.A.), who was sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

IV. ANNOUNCEMENTS

(a) BY THE SPEAKER

PANEL OF CHAIRPERSONS

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons :-

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Zakir Hussain, M.L.A.

(b) BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in November, 2015 and February- March, 2017 have since been assented to by the Governor:-

November Session, 2015

The Haryana Panchayati Raj (Second Amendment) Bill, 2015.

February-March Session, 2017

1. The Punjab Land Revenue (Haryana Amendment) Bill, 2017.
2. The Haryana Appropriation (No.1) Bill, 2017.
3. The Haryana Appropriation (No.2) Bill, 2017.
4. The Haryana Law Officers (Engagement) Amendment Bill, 2017.
5. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2017.
6. The Haryana Municipal (Amendment) Bill, 2017.
7. The Haryana Municipal Corporation (Amendment) Bill, 2017.
8. The Haryana Road Infrastructure Protection Bill, 2017.
9. The Haryana Nurses and Nurse-Midwives Bill, 2017.
10. The Haryana Cattle Fairs (Amendment) Bill, 2017.
11. The Haryana Panchayati Raj (Amendment) Bill, 2017.
12. The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2017.
13. The Haryana Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Bill, 2017.

V. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the First Report of the Business Advisory Committee as under:-

“The Committee met at 11.00 A.M. on Thursday, the 4th May, 2017 in the Chamber of the Hon’ble Speaker.

The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Thursday, the 4th May, 2017 at 2.00 P.M. and adjourn after conclusion of Business entered in the List of Business for the day without question being put.

The Committee, after some discussion, further recommends that the Business on the 4th May, 2017 be transacted by the Sabha as follows:-

Thursday, the 4th May, 2017
(2.00 P.M.)

- 1.Obituary References.
- 2.Presentation and adoption of First Report of the Business Advisory Committee.
- 3.Motion under Rule-15 regarding Non-stop sitting.
- 4.Motion under Rule-16 regarding adjournment of the Sabha sine die.
- 5.Papers to be laid/re-laid on the Table of the House.
- 6.Presentation of Two Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final report thereon.
7. Legislative Business.
8. Any other Business.”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

VI. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-
That the proceedings on the items of Business fixed for today be exempted at this day’s sitting from the provisions of the Rule ‘Sittings of the Assembly’, indefinitely.

The motion was put and carried.

VII. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

VIII. PAPERS RE-LAID/LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister re-laid papers Sr. No. 1 & 2 and laid from Sr. No. 3 to 6 on the Table of the House.

IX.(i) PRESENTATION OF SECOND PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA has misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading the House and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(ii) PRESENTATION OF FIRST PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveled allegations against the such persons who are doing illegal mining under patronage of State Government. These are Government functionaries. There is not any such area in the Haryana State where the illegal mining is not doing. These people are sitting in the House who are getting done such illegal mining. When he asked to mention the names of those persons then he expressed his inability to declare their names.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

X. INTIMATION GIVEN BY THE SPEAKER.

The Speaker informed the House that this Session has been called up specially for passing the Haryana Goods and Services Tax Bill and some other important Bills. Keeping in view the importance of the G.S.T. Bill, he decided that only Legislative Business will be taken up today and other business such as Calling Attention Motion, Zero Hour and discussion on Short duration will not be taken up.

XI. NOTICE OF PRIVILEGE MOTION

When enquired, the Speaker informed Shri Jai Tirath, M.L.A. that his Privilege Motion against the Health Minister Shri Anil Vij for misleading the House regarding alleged scam in the purchasing of sports items in the Moti Lal Nehru School of Sports, Rai, District Sonapat, has been disallowed.

XII. RAISING THE MATTER OF CHIEF MINISTER'S RECENT MEETING WITH THE PRIME MINISTER REGARDING S.Y.L. CANAL

As soon as the Speaker asked the Finance Minister to present the Haryana Goods and Services Tax Bill, 2017, Shri Abhay Singh Chautala, Leader of the Opposition suddenly stood up his seat and raised the matter of the Chief Minister's recent meeting with the Prime Minister alone instead of leading an all party delegation regarding S.Y.L. Canal issue. He further wanted a detailed report from the Chief Minister about this meeting. He further sought an immediate response from the Chief Minister in this regard.

Shri Bhupinder Singh Hooda, a member from the Indian National Congress Party also raised the above said matter and also demanded that the Chief Minister should tell the House about the assurance given by the Prime Minister about the S.Y.L. Canal issue.

The Speaker assured the Members that the Chief Minister would settle their queries after the conclusion of the Business today. But the Members of the Indian National Lok Dal and the Indian National Congress Party insisted their demand continuously. The Parliamentary Affairs Minister assured the Members of the House that as the Hon'ble Speaker has assured the House that the Chief Minister would clarify their queries in this regard so they have to satisfy but the Members of the Indian National Lok Dal repeatedly raised their demand.

XIII. WALK OUT

All the Members of the Indian National Congress Party present in the House, staged a walk out as a protest against the Chief Minister as he did not tell the House about the assurance given by the Prime Minister about the S.Y.L. Canal issue.

XIV. LEGISLATIVE BUSINESS

1. The Haryana Goods and Services Tax Bill, 2017.

At 2:40 P.M. the Finance Minister introduced the Haryana Goods and Services Tax Bill, 2017 and moved-

That the Haryana Goods and Services Tax Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 3 of Clause 1, Sub-Clause 2 of Clause 1 were put one by one and carried.

Clauses 2 to 174 were put together and carried.

Schedules I to III were put together and carried.

Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

Shri Karan Singh Dalal and Shri Kuldip Sharma, Members from the Indian National Congress Party spoke for 23 minutes and for a while respectively.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal spoke for 03 minutes.

The Transport Minister also spoke for 2 minutes.

The Finance Minister, by way of reply, spoke for 26 minutes.

The motion was put and carried unanimously.

2. The Haryana State University of Horticultural Sciences, Karnal (Amendment) Bill, 2017.

At 3:47 P.M. the Agriculture Minister introduced the Haryana State University of Horticultural Sciences, Karnal (Amendment) Bill, 2017 and moved-

That the Haryana State University of Horticultural Sciences, Karnal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

3. Chaudhary Ranbir Singh University, Jind (Amendment and Validation) Bill, 2017.

At 3:50 P.M. the Education Minister introduced Chaudhary Ranbir Singh University, Jind (Amendment and Validation) Bill, 2017 and moved-

That Chaudhary Ranbir Singh University, Jind (Amendment and Validation) Bill be taken into consideration at once.

Shri Parminder Singh Dhull and Shri Hari Chand Midha, Members from the Indian National Lok Dal spoke for a while respectively.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party spoke for a while.

The Parliamentary Affairs Minister, by way of reply, spoke for 03 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

4. Gurugram University Bill, 2017.

At 03:56 P.M. the Education Minister introduced Gurugram University Bill, 2017 and moved-

That Gurugram University Bill be taken into consideration at once.

Shri Karan Singh Dalal and Smt. Geeta Bhukkal, Members from the Indian National Congress Party spoke for 3 and 4 minutes respectively.

Shri Abhay Singh Chautala, Leader of the Opposition spoke for 3 minutes.

The Chief Parliamentary Secretary (Sardar Bakhshish Singh Virk) also spoke for a while.

The Education Minister, by way of reply, spoke for 3 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1 was put and carried.

Clauses 2 to 35 were put together and carried.

Schedule, Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

XV. RAISING THE MATTER REGARDING NAME OF THE GURUGRAM UNIVERSITY.

During the passing of the Gurugram University Bill, 2017, Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the matter regarding the name of the above said University and demanded that this University should be named after Dr. B.R. Ambedkar.

The Education Minister informed the House that a Law University in Rajiv Gandhi Education City, Sonipat, has already been named after Dr. B.R. Ambedkar.

XVI. RAISING THE MATTER OF THE PROPOSED STATUE OF SARDAR VALLABH BHAI PATEL WHICH IS TO BE SETUP IN GUJARAT.

After passing of the Gurugram University Bill, 2017, Shri Karan Singh Dalal, a Member from the Indian National Congress Party raised the matter of the proposed statue of Sardar Vallabh Bhai Patel which is to be set up in Gujarat State and stated that the iron for the statue was collected from the farmers of the whole Country. He demanded the clarification from the Government in this regard.

XVII. RESUMPTION OF LEGISLATIVE BUSINESS.

5. The Indian Stamp (Haryana Amendment) Bill, 2017.

At 4:18 P.M. the Finance Minister introduced the Indian Stamp (Haryana Amendment) Bill, 2017 and moved-

That the Indian Stamp (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The YMCA University of Science and Technology, Faridabad (Amendment) Bill, 2017.

At 4:20 P.M. the Education Minister introduced the YMCA University of Science and Technology, Faridabad (Amendment) Bill, 2017 and moved-

That the YMCA University of Science and Technology, Faridabad (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister, by way of reply, spoke for 1 minute.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2017.

At 4:23 P.M. the Education Minister introduced the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2017 and moved-

That the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill be taken into consideration at once.

Shri Jai Parkash, an Independent Member, spoke for 3 minutes.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for a while.

The Education Minister, by way of reply, spoke for two minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Clause 2, Clause 3, Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried unanimously

XVIII. RAISING THE MATTER IN REGARD TO THE PROBLEM FACED BY THE MEMBERS OF HARYANA VIDHAN SABHA DUE TO REMOVAL OF RED BEACON ON THEIR VEHICLES.

During the Legislative Business, Shri Jai Tirath, a Member from the Indian National Congress Party raised the matter in regard to the problem faced by the Members of Haryana Vidhan Sabha at various Toll Plazas' points and some other

places due to removal of Red Beacon on their vehicles. He further demanded that some solution should be found out in this regard so that the Members may not have to face such type of problems in future.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party also spoke on this issue.

The Speaker assured the Members that some solution will be found out as early as possible.

XIX. RESUMPTION OF LEGISLATIVE BUSINESS.

8. The Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2017.

At 4:33 P.M. the Education Minister introduced the Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2017 and moved-

That the Haryana Salaries and Allowances of Ministers (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Clause 2, Clause 3, Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried unanimously.

9. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2017.

At 4:36 P.M. the Education Minister introduced the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2017 and moved-

That the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, be taken into consideration at once.

Shri Zakir Hussain, a Member from the Indian National Lok Dal spoke for 2 minutes.

The Chief Minister also spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1, Clause 2, Sub-Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried unanimously.

XX. OFFICIAL RESOLUTION

Regarding creation of separate High Court for the State of Haryana at Chandigarh.

The Parliamentary Affairs Minister moved-

“That whereas Article 214 of the Constitution of India provides that there shall be a separate High Court for each State and whereas except for Haryana a separate High Court has invariable been provided for newly created States like in the case of Jharkhand, Chhatisgarh and Uttarakhand.

And Whereas the State of Haryana came into existence with effect from 1st November, 1966 by its inclusion in the First Schedule of the Constitution of India through section 3 of the Punjab Reorganization Act, 1966 (Central Act 31 of 1966).

And whereas, Parliament, in its wisdom through section 29 of the Punjab Reorganization Act, 1966 established a common High Court for the States of Punjab and Haryana and for the Union Territory of Chandigarh and through section 41 of the Punjab Reorganization Act, 1966 provided as under:-

“41. Savings.- Nothing in the part shall affect the application to the common High Court of any provisions of the Constitution, and this Part shall have effect subject to any provision that may be made on or after the appointed day with respect to that High Court by any Legislature or other authority having power to make such provisions.”

And whereas, the Haryana Vidhan Sabha adopted resolutions recommending the bifurcation of Punjab and Haryana High Court and setting up of a separate High Court for the State of Haryana on 14.03.2002 and 15.12.2005.

And whereas Haryana has completed fifty years of its existence as a separate State but a separate High Court has still not been provided for Haryana.

And whereas during this period, people of Haryana have suffered in manifold ways including through delays in the disposal of their cases due to heavy workload in the common High Court, Presently, there are only 18 Judges from Haryana against a total sanctioned strength of 85. There are 13 Judges from Haryana under direct quota drawn from Advocates of the High Court against a sanctioned strength of 23 leading to under presentation of the Advocates from Haryana.

And whereas, Chief Minister, Haryana on 22nd April, 2017 has requested the Prime Minister to accord top priority setting up of a separate High Court for Haryana during the on going Swaran Jayanti year of the State.

And whereas, in pursuance of its authorization dated 18.04.2017, the Counsel of Ministers has approved that a resolution be moved in the Haryana Vidhan Sabha during the present Session **“to request the Parliament to effect an appropriate amendment in the Legislation to provide for the creation of separate High Court for the State of Haryana within the capital city of Chandigarh.”**

Now, therefore, in pursuance of the provisions contained in Section 41 of the Punjab Reorganization Act, 1966 and Article 214 of the Constitution of India, the Haryana Legislative Assembly hereby resolves that the Parliament may be requested to initiate necessary Legislation to carry out an appropriate amendment in the Punjab Reorganization Act, 1966 for the creation and setting up of a separate High Court for the State of Haryana to be located within Chandigarh, being the capital of the State of Haryana.

Shri Karan Singh Dalal, Shri Bhupinder Singh Hooda and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 2 and 3 minutes and 1 minute respectively.

The Education Minister also spoke for 2 minutes.

The Chief Minister, by way of reply, spoke for 2 minutes.

The motion was put and carried unanimously.

XXI. INFORMATION/CLARIFICATION MADE BY THE CHIEF MINISTER REGARDING HIS RECENT MEETING WITH THE PRIME MINISTER IN REGARD TO SOME STATE RELATED ISSUES AS WELL AS S.Y.L. CANAL ISSUE.

The Chief Minister informed/clarified his recent meeting with the Prime Minister in regard to some State related issues as well as S.Y.L. Canal issue but the Members of the Indian National Lok Dal and the Indian National Congress Party did not satisfy with the information/clarification made by the Chief Minister.

The Chairperson (Shri Gian Chand Gupta) occupied the Chair from 03:27 P.M. to 3:44 P.M.

The House then adjourned sine die.